

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 356/2025

IN THE MATTER OF:

News Item: "Cleaning Slow Sludge threatens more muck streams on Ghaziabad roads if it rains" appearing in the Time of India dated 13.07.2025

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2, GHAZIABAD NAGAR NIGAM	1-6
2.	ANNEXURE A: A copy of the Letter dated 02.08.2025	7
3.	ANNEXURE B: A copy of letter dated 13.10.2025	8
4.	ANNEXURE C: A copy of the Letter dated 16.10.2025	9
5.	ANNEXURE D: A copy of the Letter dated 19.11.2025	10
6.	ANNEXURE E: A copy of the Letter dated 21.11.2025	11

FILED BY

Malak

MALAK BHATT

ADVOCATE FOR RESPONDENT NO. 1
C-2, THIRD FLOOR, NIZAMUDDIN EAST,
NEW DELHI 110013
EMAIL: malak@nmlawchambers.in
MOB: +91 9650592002

DATE: 21.04.2026

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 356/2025

IN THE MATTER OF:

News Item: "Cleaning Slow Sludge threatens more muck streams on Ghaziabad roads if it rains" appearing in the Time of India dated 13.07.2025

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, GHAZIABAD
MUNICIPAL CORPORATION

MOST RESPECTFULLY SHOWETH:

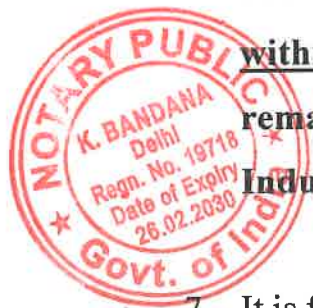
I, Mithilesh Kumar Singh, S/o Bushan Singh, aged about 48 years, posted as City Health Officer at Ghaziabad Nagar Nigam, presently in New Delhi and do hereby solemnly affirm and declare as under:

1. I am the Municipal Commissioner of Ghaziabad Nagar Nigam [herein referred to as "GNN/Answering Respondent"], Respondent No. 1 herein and am fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.
2. The present affidavit is being filed in compliance with the directions issued by this Hon'ble Tribunal vide order dated 21.07.2025 in the present matter, whereby this Hon'ble Tribunal was pleased to take suo motu cognizance of the news item titled "*Cleaning slow sludge threatens more muck streams on Ghaziabad roads if it rains*" and directed the Respondents, including the answering Respondent, to file their response by way of affidavit. All statements made herein are based on official records and annexures compiled by GMC, which are relied upon in support of the submissions.



Mithilesh Kumar Singh

3. It is submitted at the outset that the answering Respondent is a statutory municipal body entrusted with the responsibility of maintaining sanitation, solid waste management, and drainage systems within its territorial jurisdiction, and is continuously undertaking desilting, cleaning, and maintenance of drains in accordance with applicable laws, rules, and standard operating procedures.
4. The present matter arises out of allegations in the aforesaid news item regarding accumulation and improper disposal of sludge removed during desilting operations in certain parts of Ghaziabad, which allegedly resulted in unhygienic conditions, obstruction to public movement, and environmental concerns, particularly during the monsoon season.
5. It is most respectfully submitted that upon receipt of the directions of this Hon'ble Tribunal and in order to ascertain the correct factual position, the answering Respondent undertook a detailed field verification and inter-departmental assessment with respect to the locations referred to in the news report and subsequent proceedings.
6. Pursuant to such verification, it has been categorically ascertained that out of the locations referred to in the news item and the proceedings, only one location, namely Kala Patthar Road, Indirapuram, Ghaziabad, falls within the jurisdiction of Ghaziabad Nagar Nigam, whereas the remaining locations fall within the jurisdiction of Uttar Pradesh State Industrial Development Authority (UPSIDA).
7. It is further submitted that the other locations referred to in the matter, namely the area under Sahibabad Rapid Rail Station, Meerut Road near Pillar No.



My

581, Industrial Area Sahibabad, and Meerut Road Industrial Area, are all situated within industrial zones, the maintenance and upkeep of which are under the administrative control and statutory responsibility of UPSIDA.

8. Insofar as the location falling within the jurisdiction of GNN, i.e., Kala Patthar Road, Indirapuram, is concerned, **it is submitted that desilting operations were duly carried out and the sludge generated during such operations was promptly lifted and disposed of in accordance with prescribed procedures, and no residual accumulation remains at the said site.**
9. It is respectfully submitted that the answering Respondent has been consistently undertaking periodic desilting of drains prior to and during the monsoon season as part of its preventive and maintenance measures, and adequate arrangements are made to ensure that sludge removed during such operations is not allowed to remain on roads or public places beyond a reasonable time.
10. It is further submitted that the issues highlighted in the news item primarily pertain to industrial areas where desilting and maintenance work is being undertaken by UPSIDA, and any accumulation of sludge in such areas is attributable to the operations and responsibilities of the said authority.
11. Without prejudice to the aforesaid, **the answering Respondent has not remained a silent spectator and has, in fact, taken proactive steps by communicating with the concerned authorities, including UPSIDA,** to ensure that appropriate action is taken for removal of sludge and maintenance of drains in the areas falling under their jurisdiction.

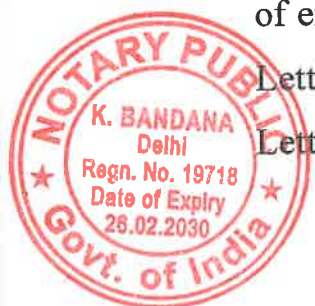


My

12. It is submitted that immediately upon the issues being brought to the notice of the answering Respondent, including through the news report and subsequent proceedings, the answering Respondent acted with promptitude and issued a communication dated 02.08.2025, inter alia, identifying the locations where sludge accumulation and drainage issues were reported and clarifying the jurisdictional aspects with respect to the said locations. The said communication specifically recorded that except for one location, the remaining sites fall within the jurisdiction of UPSIDA, and requested the concerned authorities to undertake necessary cleaning and sludge removal operations at the earliest. A copy of the Letter dated 02.08.2025 is marked herein as **ANNEXURE A**.

13. Thereafter, in continuation of its proactive approach, the answering Respondent issued further communications dated 13.10.2025 and 16.10.2025, reiterating the issue of sludge accumulation in industrial areas and requesting immediate intervention by UPSIDA and other concerned authorities for cleaning of drains and proper disposal of sludge. A copy of letter dated 13.10.2025 is marked herein as **ANNEXURE B**. A copy of the Letter dated 16.10.2025 is marked herein as **ANNEXURE C**.

14. That the answering Respondent also issued subsequent communications dated 19.11.2025 and 21.11.2025, again highlighting the persistence of sludge accumulation, industrial discharge, and related environmental concerns in areas falling under UPSIDA jurisdiction, and calling upon the said authority to take urgent and effective remedial measures to prevent further deterioration of environmental conditions and inconvenience to the public. A copy of the Letter dated 19.11.2025 is marked herein as **ANNEXURE D**. A copy of the Letter dated 21.11.2025 is marked herein as **ANNEXURE E**.



My

15. It was specifically brought to the notice of the concerned authorities that large quantities of sludge and silt were lying unattended near drains, that industrial discharge was contributing to pollution and clogging of drains, and that timely removal and scientific disposal of such sludge was necessary to avoid recurrence of the issues highlighted in the news report.
16. It is submitted that complaints received from residents and other stakeholders with respect to the industrial areas were duly examined by the answering Respondent and were promptly forwarded to the competent authorities having jurisdiction over such areas, along with requests for necessary action at their end.
17. Within its own jurisdiction, the answering Respondent has ensured strict monitoring of desilting operations, deployment of sanitation staff and supervisory officials, and timely lifting and transportation of sludge to designated disposal sites, so as to prevent any accumulation on roads or public spaces.
18. The answering Respondent has also implemented a system of ward-level monitoring and supervision to ensure accountability and timely response in case of any lapse in sanitation or drainage maintenance.
19. The answering Respondent has also taken steps to strengthen its preventive mechanisms, including enhanced monitoring during the monsoon season, deployment of additional resources, and establishment of rapid response mechanisms to address any emergent situations.
20. In view of the above facts and circumstances, it is respectfully submitted that the answering Respondent has acted diligently, responsibly, and in



My

compliance with its statutory obligations, and has taken all necessary steps within its jurisdiction to address the issues raised in the present matter.

21. That it is further submitted that any residual issues pertaining to sludge accumulation and drainage maintenance in industrial areas fall outside the jurisdiction of the answering Respondent and are within the domain of UPSIDA, to whom the matter has already been brought to notice for appropriate action.
22. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Ghaziabad Nagar Nigam.

DEPONENT

VERIFICATION:

Maha
C-1/460(2011)
IDENTIFIED

Verified at New Delhi on this 21 day of April 2026, that the contents of the above affidavit from paragraphs 1 to 22 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

21 APR 2026

DEPONENT



ATTESTED
NOTARY PUBLIC DELHI
Govt. of India

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7



ANNEXURE A

कार्यालय गाजियाबाद नगर निगम।

पत्रांक-2174 /स्वा0/2025

दिनांक:-02/08/2025

प्रेषक,

अपर नगर आयुक्त
गाजियाबाद नगर निगम।

प्रेषित,

उप महाप्रबन्धक (सिविल)
यूपीसीडा, आवासीय कालोनी, सै0-16, शास्त्रीनगर,
गाजियाबाद।विषय:-
महोदय,साहिबाबाद साइट VI गाजियाबाद के नाले में आ रहा है उद्योग का कैमिकल/तेल

कृपया इस पत्र के साथ संलग्न डॉ0 सुनील वैद, टीम 100 गाजियाबाद, 2B 65 साधना वैशाली साहिबाबाद मो0नं0-9811798083 द्वारा प्रस्तुत पत्र दिनांक 05.07.2025 एवं उक्त के साथ फोटोग्राफ का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें साहिबाबाद प्लॉट नं0-बी-41 के सामने साइट VI गाजियाबाद के नाले में आ रहा उद्योगो से निकलने वाला कैमिकल/तेल, जिस कारण प्रदूषण फैलने के कारण पर्यावरण को क्षति पहुंचने के दृष्टिगत नाले की सफाई कराये जाने हेतु अनुरोध किया गया है। अवगत कराना है कि समस्त औद्योगिक क्षेत्र यूपीसीडा को हस्तगत होने के कारण वर्तमान में औद्योगिक क्षेत्रों में समस्त म्युनिसिपल सुविधाएँ यूपीसीडा द्वारा उपलब्ध करायी जा रहीं हैं। उक्त वर्णित औद्योगिक क्षेत्र यूपीसीडा को हस्तगत है, जिसके दृष्टिगत उक्त औद्योगिक क्षेत्र में स्थित नाले की सफाई यूपीसीडा द्वारा करायी जानी अपेक्षित है।

अतः कार्य एवं जनहित में आपसे अनुरोध है कि उक्त शिकायत के आलोक में उक्त औद्योगिक क्षेत्र में स्थित नाले की सफाई हेतु अपने अधिनस्थ सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक-यथोक्त।

प्रतिलिपि-

1.नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।

2.अपर नगर आयुक्त/वरि0प्र0स्वा0 महोदय को सादर सूचनार्थ प्रेषित।

3.जोनल सेनेटरी ऑफिसर/क्षेत्रीय सफाई एवं खाद्य निरीक्षक, मोहननगर जोन को आ0का0हेतु।

ML
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

Myu
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

Nirek

Prabhu

कार्यालय:-नगर निगम गाजियाबाद।

पत्रांक: 2559 /स्वा0/25-26

दिनांक:-13-10-25

प्रेषक,

नगर स्वास्थ्य अधिकारी
नगर निगम गाजियाबाद।

प्रेषित,

उप महाप्रबंधक (सिविल),
उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण,
ए-03, यूपीसीडा आवासीय कालोनी, सेक्टर-16, शास्त्रीनगर, गाजियाबाद।

महोदय,

कृपया पत्र के साथ संलग्न क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद के पत्र संख्या:1228/एनजीटी/255/2025 दिनांक 08.10.2025 एवं उक्त के साथ संलग्न मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में आ०ए० संख्या-356/2025 New Item titled "Cleaning slow sludge threatens more muck streams on Ghaziabad roads if it rains" appearing in the Times of India dated 13-07-2025 में पारित आदेश दिनांक 21.07.2025 का संदर्भ ग्रहण करें। जिसमें पारित आदेश के अनुपालन में प्रश्नगत स्थल का निरीक्षण उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 28.09.2025 एवं 29.09.2025 को किये गये निरीक्षण के दृष्टिगत नगर निगम, गाजियाबाद एवं साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद में नालों की सफाई के पश्चात स्थल पर एकत्रित स्लज/सिल्ट को उठवाये जाने हेतु उल्लेख किया गया है।

उपरोक्त के क्रम में अवगत कराना है कि साहिबाबाद रेलवे स्टेशन वाया साहिबाबाद मण्डी एवं मेरठ रोड इण्डो ऐरिया पिलर नम्बर-581 के पास औद्योगिक क्षेत्र के नालों की सफाई का कार्य आपके विभाग द्वारा कराया गया है। चूंकि उक्त औद्योगिक क्षेत्र आपके कार्य क्षेत्रान्तर्गत है, जिस कारण उक्त नालों की स्लज/सिल्ट का निस्तारण आपके विभाग द्वारा कराया जाना अपेक्षित है।
संलग्नक-यथोक्त।

प्रतिबिम्बि-

1. नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त/वरि०प्र०स्वा० महोदय को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद को सूचनार्थ एवं आ०क०हेतु।
4. जॉनल. इंजिनरी ऑफिसर/मुख्य सफाई एवं खाद्य निरीक्षक/सम्बन्धित क्षेत्रीय सफाई एवं खाद्य निरीक्षक को उपरोक्तानुसार अपने से सम्बन्धित आ०क०हेतु।

Myu
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

९

Myu
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

९

alc

16/10/25

ANNEXURE ³² C

नगर निगम गाजियाबाद।

पत्रांक: 2580 / स्वा0 / 25-26

दिनांक: -16-10-25

प्रेषक,

नगर स्वास्थ्य अधिकारी
नगर निगम गाजियाबाद।

प्रेषित,

उप महाप्रबन्धक (सिविल)
यूपीसीडा, आवासीय कालोनी, सै0-16, शास्त्रीनगर,
गाजियाबाद।

महोदय,

जैसा कि आप विदित है कि उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण (यूपीसीडा) द्वारा सृजित औद्योगिक क्षेत्रों के समुचित रख-रखाव एवं म्युनिसिपल सर्विसेज प्रदान किये जाने हेतु निर्गत अधिसूचना दिनांक 25.09.2024 के अनुपालन में सभी नगर निकायों को अवगत कराते हुये नियमानुसार आवश्यक कार्यवाही किये जाने हेतु निर्देश दिये गये है।

उक्त के कम में विभागीय आख्यानसार अवगत कराना है कि कविनगर जोन, मोहननगर जोन, सिटी जोन एवं वसुन्धरा जोन में स्थित औद्योगिक क्षेत्र के अन्तर्गत कुछ छठ घाट यूपीसीडा के अन्तर्गत है, जिनकी सफाई छठ पूजा पर्व के दृष्टिगत यूपीसीडा द्वारा करायी जानी अपेक्षित है। विवरण निम्नवत है:-

1. वन विभाग नर्सरी सोर उर्जा मार्ग, गाजियाबाद। (औद्योगिक क्षेत्र), वसुन्धरा जोन।
2. साईं मंदिर के सामने सोर उर्जा मार्ग, साहिबाबाद। (औद्योगिक क्षेत्र), वसुन्धरा जोन।
3. पारस ग्राण्ड होटल के पीछे साईट-4 साहिबाबाद। (औद्योगिक क्षेत्र), वसुन्धरा जोन।
4. हर्षा कम्पाउण्ड, साइट-2 लोनी रोड, गाजियाबाद। (औद्योगिक क्षेत्र), मोहननगर जोन।
5. हिन्द कालोनी, साउथ साइड इण्ड0 एरिया, वार्ड संख्या-22, गाजियाबाद। (औद्योगिक क्षेत्र), सिटी जोन।
6. हमदर्द के सामने मैदान, मेरठ रोड इण्ड0 एरिया, गाजियाबाद। वार्ड संख्या-69 (औद्योगिक क्षेत्र), सिटी जोन।
7. शहीद मंगल पाण्डे पार्क के अन्दर, बुलन्दशहर रोड इण्ड0 एरिया। कविनगर जोन।
8. बी ब्लॉक बुलन्दशहर रोड इण्ड0, रेलवे लाइन किनारे, झुग्गी झोपडियों के बीच सर्विस रोड, कविनगर जोन।
9. सुभाष चन्द्र बोस पार्क के अन्दर मेरठ रोड इण्ड0 एरिया S.A.I.L. फ़ैक्टरी के सामने।

कृपया उपरोक्तानुसार उक्त छठ घाटों की सफाई व्यवस्था हेतु आवश्यक कार्यवाही किये जाने के लिये अपने अधिनस्थ सम्बन्धित को निर्देशित करने का कष्ट करें।

M L
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

प्रतिलिपि-

1. नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त/वरिष्ठ प्रबन्धक महोदय को सादर सूचनार्थ प्रेषित।
3. जोनल सेनेटरी ऑफिसर/क्षेत्रीय सफाई एवं खाद्य निरीक्षक, कविनगर जोन, सिटी जोन, मोहननगर जोन एवं वसुन्धरा जोन को आ0का0 हेतु।

M L
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

Vivek
17-10-25



ANNEXURE D³³

10

कार्यालय:- गाजियाबाद नगर निगम।

पत्रांक: 2784/स्वा0/2025-26

दिनांक:-19-11-25

प्रेषक,

नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम।

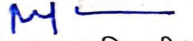
प्रेषित,

उप महाप्रबन्धक (सिविल)
यूपीसीडा, आवासीय कालोनी, सै0-16, शास्त्रीनगर,
गाजियाबाद।

महोदय,


कृ0 अवगत कराना है कि मुख्य सफाई एवं खाद्य निरीक्षक/क्षेत्रीय सफाई एवं खाद्य निरीक्षक, वसुन्धरा जोन, नगर निगम गाजियाबाद द्वारा दिनांक 17.11.2025 को प्रस्तुत आख्यानसार अवगत कराया गया है कि वसुन्धरा जोन के अन्तर्गत साहिबाबाद रेड लाईट से आर0आर0टी0एस0 के नीचे होते हुये आनन्द विहार बस अड्डे तक बड़े नाले के किनारे लगभग 50-60 डम्पर कूड़ा/सिल्ट यूपीसीडा0 द्वारा नाला सफाई के दौरान निकाला गया था जो काफी समय से पड़ा हुआ है साथ ही उपरोक्त मार्ग सिटी का मुख्य मार्ग होने के कारण नगर निगम की छवि धूमिल हो रही है।

कृपया आपसे अनुरोध है कि उक्त नाले से निकाली गयी सिल्ट/कूड़ा उठान हेतु अपने अधिनस्थ सम्बन्धित को आवश्यक कार्यवाही किये जाने हेतु निर्देशित करने का कष्ट करें।


नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

प्रतिलिपि-

1. नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त/वरि0प्र0स्वा0 महोदय को सादर सूचनार्थ प्रेषित।
3. मुख्य सफाई एवं खाद्य निरीक्षक/क्षेत्रीय सफाई एवं खाद्य निरीक्षक, वसुन्धरा जोन को सूचनार्थ एवं आ0का0हेतु।


नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम





कार्यालय:- गाजियाबाद नगर निगम।

पत्रांक: 2798 /स्वा0/2025

दिनांक:- 27-11-25

प्रेषक,

नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम।

प्रेषित,

उप महाप्रबन्धक (सिविल)
यूपीसीडा, आवासीय कालोनी, सै0-16, शास्त्रीनगर,
गाजियाबाद।

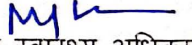
विषय:-


आईजीआरएस संख्या-40014025061607 दिनांक 16.11.2025 के अन्तर्गत प्राप्त शिकायत के निस्तारण हेतु।


महोदय,

कृपया उपरोक्त विषयक पत्र के साथ संलग्न आईजीआरएस के अन्तर्गत श्री मौहम्मद खान, वार्ड संख्या-41, महाराजपुर, गाजियाबाद (9999731674) के द्वारा की गयी शिकायत का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शिकायतकर्ता द्वारा साहिबाबाद औद्योगिक क्षेत्र साईट-4 स्थित सौर उर्जा मार्ग पर काफी मात्रा में मिट्टी को निकाल कर गड़ढा करके नाले का निर्माण कार्य कराये जाने के कारण मिट्टी को बाहर निकाले जाने के कारण व्याप्त गन्दगी/बदबू के दृष्टिगत नाले के निर्माण कार्य को रोके जाने के सम्बन्ध में कार्यवाही किये जाने हेतु शिकायत की गयी है।

उक्त के क्रम में आपको अवगत कराना है कि शिकायती पत्र में वर्णित स्थल यूपीसीडा के अधिकार क्षेत्र में है, जिस कारण उक्त शिकायत पर कार्यवाही यूपीसीडा द्वारा की जानी अपेक्षित है।
संलग्नक-यथोक्त।

de 
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

de 
नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम


प्रतिलिपि-
1.नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
2.अपर नगर आयुक्त/वरिष्ठ0प्र0स्वा0 महोदय को सादर सूचनार्थ प्रेषित।

27/11/25

a/c